

BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE

Original Application No. 1 of 2025 (SZ)
IN THE MATTER OF:

Tribunal on its own motion SUO MOTU based
on the news item in
Dinamalar, Chennai Edition dated
30-12-2024 titled "Effluent in the Gulf of
Mannar is a threat to rare species"

Vs

1. The Principal Secretary to Govt of Tamil Nadu
Department of Environment, Climate Change and Forests,
Chennai and Ors

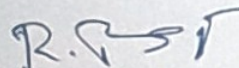
... Respondents

TYPED SET OF PAPERS

S.No	DATE	PARTICULARS	PAGE NO.
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Certified that the contents of the typed set are true copies of their
originals

Dated at Chennai on this 23rd day June 2026


Counsel for 5th Respondents

BEFORE THE NATIONAL GREEN TRIBUNAL,
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... Respondents

REPORT FILED BY THE 5th RESPONDENT

The 5th Respondent herein, the Municipal Commissioner, Keelakarai
Municipality is filing the present report before this Honorable tribunal:

1. The Reports filed by the District Collector, Ramanathapuram
District have been perused by this Respondent and the contents of the
said reports are hereby adopted by this Respondent.

2. It is further submitted that the process of identifying the
suitable land for the construction of a Sewage Treatment Plant is
underway. As set out in the report of the District Collector, the lands
earlier identified in four different areas were not suitable.

3. Subsequently, another parcel of land in Pallamorkulam
Village situated at a distance of 3.5 Kilometers from the Municipal Limits
was identified. This land in S. No 213/2B1A1, of the extent of 1.75 acres,
a private land and the same was inspected by the District Collector along



U. Srinivasan
COMMISSIONER
KILAKARAI MUNICIPALITY

with the Officers from this Respondent as well as the Revenue Department on 06-06-2026. The feasibility of the said site is now under study with reference to the various parameters of suitability. Other adjacent lands near the said land are also under consideration for the creation of the site for the STP.


4. After getting the feasibility of the site, the method of acquisition will be proceeded with in the next stage. The land will be acquired by either a Gift Deed or by way of Compulsory Acquisition under the applicable Acts.

5. Pending the process of acquiring the lands and construction of the STP, the work of intercepting the sewage water in the various drains is being carried out on a daily basis. Using the tanker of this Respondent as well as a private Sullage vehicle, the sewage water intercepted in the Chamber level of the drains are being collected on a daily basis and are decanted in the Faecal Sludge Treatment Plant situated in Pallamorkulam Village. The said Tankers are being operated on a daily basis and the sewage water is being suctioned from the individual underground street chambers and is being decanted in the FSTP as above.

6. Further, the work of identifying the suitable lands and constructing the STP is being carried out in right earnest and with great urgency.

7. As and when the site is identified and the same is acquired, the work of construction of the STP will be carried out.

8. The main difficulties that are being faced by this Respondent is the non-availability of any Government land in the first place and secondly the lands already identified were not suitable due either distance from the Municipal limits or were situate on higher level than the


COMMISSIONER
KILAKARAI MUNICIPALITY

town. As the Town is situated in the Sea-shore, the lands in the surrounding areas is naturally higher and the movement of the sewage to the said sites is not feasible as the same involves huge outlays for Operation and Maintenance itself in terms of cost of pumping the sewage over long distances and huge level differences.

9. It is humbly submitted that the suitable sites are being identified and efforts being taken to acquire the same and use them for construction of the STP. At present all Faecal Sludge is being pumped to the FSTP belonging to this Respondent in Pallamorkulam Village already under operation since 2021.

In the foregoing circumstances it is prayed that this Honourable Tribunal may be pleased to pass necessary orders in O.A. No 1 of 2025 and thus render Justice.

Solemnly affirmed on
This the 15th day of
June 2026 and the
Deponent herein has
Affixed his signature
in my presence

U. Rajmohan
COMMISSIONER
KILAKARAI MUNICIPALITY
before me



CERTIFICATE OF NOTARY
This is to Certify that the contents of this Affidavit/Document was read over and explained to the Deponents/Executants in ~~Keelakkara and Chenna~~ **Advocate Chenna**, admitting the Contents as True Signed Before me at ~~Ramanathapuram~~ on **22/06/2026**

M. KALEESWARAN
22/06/2026

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**BEFORE THE NATIONAL GREEN
TRIBUNAL, SOUTHERN ZONE**

OA.No. 1 of 2025

Report filed by the municipality

**M/s. P. SRINIVAS (828/1994).
R. PURUSHOTHAMAN(253/2011)**

COUNSEL FOR 5th RESPONDENT

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